

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-552(ND)2018

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.07.2018**

**NAME OF THE COMPANY: M/s. CG Power and Industrial Solutions Ltd.
V/s. M/s. Effimac Equipments Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Gautam Swarup, Advocate for the Petitioner

ORDER

The RP who is present in court has failed to file the interim report in this case. There is no report of the publication effected, claims received, COC constituted or the minutes of the COC. This Bench is of the view that this is a serious default in the duty to be performed by the IRP.

To come up on 25th July, 2018.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)